

- (iii) Advisory issued by Directorate General of Shipping *vide* Notice No. 35-NT(2)/2017 dated 6th April, 2017 for not transiting through Gulf of Aden.
  - (iv) Naval escort provided by Indian naval ships in the Gulf of Aden since 2008.
  - (v) Enhanced vigil by the Indian Navy in the Indian Exclusive Economic Zone (EEZ) and westward upto 65 degree east longitude.
  - (vi) Active participation by India in the security meetings of the International Maritime Organization, Contact Group on Piracy off the Coast of Somalia (CGPCS) and other international fora.
- (II) To deal with casualty, Government has adopted the following measures:—
- (i) The Directorate General of Shipping, Government of India, has a 24x7 high-tech communication centre, to which information on any maritime accident/incident casualty at sea/along the coast of India is required to be reported, in accordance with section 358 of the Merchant Shipping Act, 1958, as amended.
  - (ii) Immediately on receipt of such an incident report, the appurtenant information is forwarded to the jurisdictional Maritime Rescue Co-ordination Centre (MRCC) of the Indian Coast Guard (ICG) to carry out search and rescue operation and report thereon.
  - (iii) The Ministry of Shipping appointed Directorate General of Shipping as Maritime Assistance Service (MAS), under the provision of IMO to act as a focal contact point for assimilation and dissemination of information as informed by MRCC.
  - (v) The lessons learnt from such incidents are shared within the companies/operators and general workshops are held to educate the stakeholders for prevention of such incidents.

#### **Promotion of inland water transport**

†1403. MS. SAROJ PANDEY: Will the Minister of SHIPPING be pleased to state:

(a) whether it is a fact that a scheme has been formulated to promote inland water transport to decongest road traffic; and

(b) if so, the rivers of the country through which such transportation is operational as on date and the rivers to be included under this scheme in future?

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† Original notice of the question was received in Hindi.

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI MANSUKH MANDAVIYA): (a) To promote Inland Water Transport in the country, 111 (including 5 existing and 106 new) inland waterways have been declared as National Waterways (NWs) under the National Waterways Act, 2016, which came into effect from 12 April, 2016. Development of viable National Waterways is being undertaken for the movement of cargo and passenger vessels. Besides, under the Sagarmala Programme, a Central Sector Scheme is being implemented for providing support to Major/Non-Major Ports/State Governments for creation of infrastructure to promote movement of cargo/passengers by sea/National Waterways.

(b) The details of the National Waterways which are operational/navigable for transportation at present are given in the Statement.

**Statement**

*National Waterways which are operational/navigable for transportation*

Sl.No.	National Waterway No.	Length (km)	State
1.	National Waterways-1: Ganga-Bhagirathi-Hooghly River System (Haldia-Allahabad)	1620	Uttar Pradesh, Bihar, Jharkhand, West Bengal
2.	National Waterway 2:Brahmaputra River (Dhubri-Sadiya)	891	Assam
3.	National Waterway 3:West Coast Canal (Kottapuram - Kollam), Champakara and Udyogmandal Canals	205	Kerala
4.	National Waterway 4 (Phase-I): Vijaywada to Muktyala	82	Andhra Pradesh
5.	Waterways in Maharashtra		
	(i) National Waterway 10 (Amba)	45	Maharashtra
	(ii) National Waterway 85 (Revadanda Creek-Kundalika river system)	31	
6.	Waterways in Goa	17	Goa
	(i) NW-27-Cumberjua – confluence with Zuari to confluence with Mandovi river (17 km)		
	(ii) NW 68 – Mandovi– Usgaon Bridge to Arabian Sea (41 km)	41	
	(iii) NW 111 – Zuari– Sanvordem Bridge to Marmugao Port (50 km).	50	

Sl.No.	National Waterway No.	Length (km)	State
7.	Alappuzha-Kottayam-Athirampuzha Canal (NW-9): Boat Jetty, Alappuzha to Athirampuzha (38 km) in Kerala	38	Kerala
8.	TAPI RIVER (NW-100) (Sea-mouth to Magdala Port)	15	Gujarat
9.	Sunderbans Waterways (NW-97):	201	West Bengal (through Indo-Bangladesh Protocol Route)

#### **Prevention of job frauds in shipping sector**

1404. DR. VIKAS MAHATME: Will the Minister of SHIPPING be pleased to state:

(a) the measures taken by Government/Directorate General (DG) Shipping to increase jobs for Deck Cadets, Trainee OS, Trainee Wipers, Trainee Engineers, Trainee Electrical Officers, Indian Women Officers and Women Trainees; and

(b) the measures taken by Government/DG Shipping to prevent frauds done by unauthorized agents?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI MANSUKH MANDAVIYA): (a) There has been constant increase in the recruitment and placement of Indian seafarers. As per DGS e-GOV. system data base of Indian seafarers, the statistics of Indian seafarers employed during 2010 to 2017 is given in the Statement (*See below*).

The steps taken by the DGS to increase jobs for Indian seafarers include *inter alia*; Maritime Training Institutes securing tie-ups with shipping companies/Recruitment of Placement Service providers for on board ship training; revamping the assessment and certification system resulting in increase of Indian Certificate of Competency; improving quality of training for Indian ratings; introducing comprehensive inspection programme for Maritime Training Institutes; setting up of new Maritime Training Institutes; and increasing the capacity of existing training institutes; Focusing on training and recruitment for crews of ships; Introduction of e-learning platform for Indian seafarers; Constant dialogue with ship-management companies; Entering into mutual agreement and providing Certificate of Competency with ship owning countries; increasing the number of Indian registered vessels; etc. The rules for grant of Indian CDC have also been liberalized.